

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4729
ANSWERED ON:23.04.2010
INFRASTRUCTURE DEVELOPMENT UNDER JNNURM
Lagadapati Shri Rajagopal

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether some States are failing to tap the potential and assistance from the Union Government for sprucing up local infrastructure under Jawaharlal Nehru national Urban Renewable Mission (JNNURM);
- (b) if so, whether the Union Government has tried to find out the reasons behind some of the States apathy in this regard;
- (c) if so, the details thereof;
- (d) whether some projects which have taken up on Public private Partnership (PPP) model are also not encouraging;
- (e) if so, the reasons therefor; and
- (f) the efforts made by the Government to implement the mission successfully and achieve the targets set under the mission?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) to (c): No, Madam. All the States except Goa have availed funds for implementing urban infrastructure projects under Urban Infrastructure & Governance (UIG) of Jawaharlal Nehru National Urban Renewal Mission(JNNURM). Goa has recently submitted two Detailed Project Reports (DPRs) for availing funds under Urban Infrastructure & Governance (UIG) of Jawaharlal Nehru National Urban Renewal Mission(JNNURM).

(d) & (e): The JNNURM clearly delineates Public Private Participation (PPP) as an important strategy in development of urban infrastructure. Under JNNURM, PPP projects have been taken up in Solid Waste Management, Public Transport Systems, Water Supply and Waste Water management.

PPP in urban infrastructure is comparatively a later development. It has been observed that the sectors most amenable to PPP are solid waste management and transportation, followed by water supply and sewerage, which are less amenable. The states and cities are going through a learning phase in conceiving, structuring and implementing project on PPP model.

(f): The projects are monitored by the Ministry through the Quarterly Progress Reports (QPRs) and in review meetings with the State Governments. The second and subsequent installments of Additional Central Assistance (ACA) for projects are released only upon receipt of proper utilization certificate from State Governments. The Central Sanctioning and Monitoring Committee (CSMC) reviews progress of previously sanctioned projects and reforms, during sanction of new projects and second and subsequent instalments.

The Mission is supporting establishment of Program Management Unit (PMU) and Project Implementation Unit (PIU) at State and City level, respectively. The PMUs and PIUs are staffed by professionals to support the states and cities in implementing projects and reforms under JNNURM.

Independent agencies have been engaged to review and monitor the implementation of projects and reforms:

\$ Reform Appraisal Agencies undertake periodic visits to states and cities, and review implementation of reform milestones based on the commitments by the states and cities.

\$ Independent Review and Monitoring Agency (IRMA) have been engaged by the Mission Directorate to undertake independent visits and ensure quality in implementation of projects in all Mission cities.

The Mission has conducted several capacity building and training programs for elected representatives of the ULB and for the technical staff of ULB, Parastatals and other state agencies involved in implementation of JNNURM. City level training programs have been conducted on DPR preparation, Project Monitoring and management and JNNURM reforms.